

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2169
TO BE ANSWERED ON 05.08.2024

Pollution Norms for Factories

2169. SHRI GANESH SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Central Pollution Control Board has framed certain rules and norms for factories operating across the country in view of environment conservation;
- (b) whether the bio-medical disposal factory is being managed by Indo-water Management and Pollution Control Corporation in Gram Panchayat Badkhera Tehsil Uhchahara under Lok Sabha Constituency Satna in Madhya Pradesh;
- (c) whether it is a fact that upon investigation by Madhya Pradesh Pollution Control Board, Management of said factory was found to be violating the rules and norms of the Board and was ordered to be closed with immediate effect, while at present it is still operational; and
- (d) the action being taken in this regard along with the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (d):

- (i) The Ministry of Environment Forest and Climate Change (MoEF&CC), Government of India notifies "Standards for Emission or Discharge of Environmental Pollutants from various Industries" under Schedule-I of Environment Protection Rules, 1986. So far, 79 industrial specific environmental standards have been notified. The industrial sectors, for which specific standards are not available, general standards as notified under Schedule-VI of Environment Protection Rules, 1986 are applicable.
- (ii) The Central Pollution Control Board (CPCB) categorizes industries into Red, Orange, Green and White categories, on the basis of Pollution Index (PI) which is a function of potential of water pollution, air pollution, and hazardous waste generation. CPCB has directed State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) to inspect Red, Orange, and Green categories of industries at a minimum inspection frequency of 6 months,

1 year and 2 years, for verification of compliance of environmental norms. In addition, common waste management/treatment facilities such as STPs, CETPs, CBMWTFs etc., and 17 categories of high pollution potential industries are to be inspected on quarterly basis by SPCBs/PCCs.

- (iii) The SPCBs/PCCs issue consent to establish/ consent to operate and authorization to the industries in the States. SPCBs/PCCs monitor the compliance of industrial effluent according to the prescribed norms. In case of non-compliance, action against industry is taken under the provisions of the Water Act, 1974, the Air Act, 1981 and the Environment (Protection) Act, 1986.
- (iv) MoEF&CC has notified Biomedical Waste Management Rules, 2016 under Environment (Protection) Act, 1986 which stipulates provision for treatment and disposal of biomedical waste in an environmentally sound manner.
- (v) Further, CPCB has issued following guidelines for environmental friendly disposal of biomedical waste:
 - a) Guidelines for Monitoring Performance of CBWTFs by SPCBs/PCCs
 - b) Revision 5: Guidelines for Handling, treatment and disposal of waste generated during treatment, diagnostics and quarantine of COVID-19 patients
 - c) Guidelines for "Imposition of Environmental Compensation against HCFs and CBWTFs"
 - d) Guidelines for Verification of Two Seconds Residence Time in Secondary Combustion Chamber of the Biomedical Waste Incinerator
 - e) Guidelines for Handling of Biomedical Waste for Utilization
 - f) Guidelines for Management of Healthcare Waste in Health Care Facilities as per Bio Medical Waste Management Rules, 2016
 - g) Guidelines for Bar Code System for Effective Management of Bio-Medical Waste
 - h) Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities
 - i) Environmentally Sound Management of Mercury Waste Generated from Health Care Facilities.

As per Annual Report information for year 2022 related to biomedical waste management submitted by Madhya Pradesh Pollution Control Board (MPPCB), biomedical waste generated from cities namely Satna, Panna, Rewa, Sidhi & Singrauli is being treated and disposed off through M/s. Indo Water Management & Pollution Control Corporation, Badkhera, Satna.

Further, summary of actions taken by CPCB against the facility is as follows:

- (i) Show Cause Notice was issued to M/s. Indo Water Management & Pollution Control Corporation, Badkhera, Satna by CPCB on 09.03.2021 for non-compliances to Biomedical Waste Management Rules, 2016 (BMWWM Rules, 2016) directing the unit to take corrective measures.
- (ii) Subsequently, the facility was re-inspected on 28.05.2021 and 16-17 June, 2021 by a joint team of District Collector, Regional Directorate, CPCB and MPPCB as per directions of Hon'ble NGT and during the said inspection gross violations were observed.

- (iii) Accordingly, the facility was temporarily closed as per directions of MPPCB and Environmental Compensation of ₹1,53,000 was imposed on the facility by MPPCB. The facility submitted Environmental Compensation of ₹1,53,000 to MPPCB and closure order issued by MPPCB was revoked.
- (iv) Further, based on observations of CPCB during aforesaid joint inspection of the facility, CPCB again issued directions dated 10.08.2021 to M/s Indo water management and pollution control corporation directed to take necessary corrective measures w.r.t. action points mentioned in the direction and to deposit Environmental Compensation Charges Rs. 30,81,250/- in CPCB account.
- (v) Subsequently, follow-up was being done by CPCB and since the facility was not complied to aforesaid directions of CPCB. The facility was re-inspected on 10.01.2024 by CPCB, wherein non-compliances were again observed by CPCB.
- (vi) Therefore, CPCB requested MPPCB to provide information regarding alternate facility for disposal of biomedical waste generated from member healthcare facilities of the facility in case of closure. MPPCB vide letter dated 11.07.2024 provided the name of alternate facility for disposal of biomedical waste in case of closure of M/s. Indo Water Management & Pollution Control Corporation, Badkhera, Satna.
